

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO.196
TO BE ANSWERED ON 02.02.2024

REHABILITATION OF MINOR RAPE SURVIVORS

196. SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the data related to all the beneficiaries of the Vatsalya Scheme since it was launched, State-wise especially Andhra Pradesh;
- (b) whether there are any provisions made by the Government for anonymous registration of all the affected minors under the new scheme especially for minor rape survivors abandoned by their families, if so, the details thereof and if not, the reasons therefor;
- (c) whether any special provisions have been discussed with the State Government of Andhra Pradesh for the implementation of this scheme, if so, the details thereof; and
- (d) whether any special provisions are being made by the Union Government and the State Government of Andhra Pradesh for providing aid to minor rape survivors abandoned by their families, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) : Ministry of Women and Child Development is implementing Centrally Sponsored Scheme namely 'Mission Vatsalya' (erstwhile Child Protection Services Scheme), through the State/ UT Governments on cost sharing basis between the Central and the State Governments for delivering services for children in difficult circumstances which include institutional care and non-institutional care services. The Government is committed to provide security net of statutory and service delivery structures to the children in need of care and protection and children in conflict with law. The Child Care Institutions (CCIs) established under the Mission Vatsalya scheme support *inter-alia* age-appropriate education, access to vocational training, recreation, health care, counselling etc. Support under non-institutional care is provided by way of sponsorship, foster care and after care to children in need of care and protection. The Ministry has issued Guidelines to the States/UTs on 05.07.2022 for implementation of Mission Vatsalya Scheme. The State-wise beneficiaries under Mission Vatsalya Scheme including State of Andhra Pradesh is at **Annexure- I**.

(b) to (d) : The Ministry of Women and Child Development has introduced a centrally funded scheme namely Scheme for Care and Support to Victims under Section 4 & 6 of the Protection of Children from Sexual Offences (POCSO) Act, 2012 (as amended in 2019), to provide integrated support and assistance to minor pregnant girl child victims under one roof and to facilitate immediate, emergency and non-emergency access to a range of services for long term rehabilitation in terms of access to education, police assistance, medical (also comprising maternity, neo-natal and infant care), psychological, mental health counseling, legal support, Non-Institutional Care monthly support, place of stay in CCI/Aftercare facilities and health insurance cover for the girl child victim and her new-born under one roof to enable access to justice and empowerment of such girl child victims in all States/UTs including Andhra Pradesh.

The schematic guidelines has annual provision of Rs. 10 Lakh per district to provide support to the minor pregnant girl child victims in all the districts in following manner:

- (i) To provide one-time financial support @ Rs. 6000/- equivalent to the benefit as prescribed for Pregnant Women and Lactating Mothers (PW&LM) in the Pradhan Mantri Matru Vandana Yojana in the Aadhaar linked bank account of minor pregnant girl.
- (ii) To provide medical /health care support as prescribed under the schemes of Ministry of Health and Family Welfare in government hospitals, private hospitals or private nursing homes.
- (iii) To provide Transport Allowance / Daily Allowance to the victim and her accompany for visiting court/CWC/hospital/police station etc as per the entitlement of Group 'C' employee of the state government.
- (iv) To provide legal Aid expenses
- (v) Flexi Funds for meeting unforeseen expenses

Further, this scheme applies to the pregnant girl child victim below 18 years of age and thereafter, the girl child who leaves a CCI on attaining the age of 18 years, may be provided after care till the age of 23 years. In case the girl child delivers her baby, the infant may be placed in the co-located SAA till attaining the age of 6 years. The District Magistrate is the implementing authority of the scheme in the district.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UN-STARRED QUESTION NO.196 FOR ANSWER ON 02.02.2024 BY SHRI RAM MOHAN NAIDU KINJARAPU

I. THE STATE-WISE BENEFICIARIES UNDER MISSION VATSALYA SCHEME INCLUDING STATE OF ANDHRA PRADESH (FY- 2022-23 and 2023-24)

S. No.	State	Number of Beneficiaries under Institutional Care	Number of Beneficiaries under Non-Institutional Care	Number of Beneficiaries under Institutional Care	Number of Beneficiaries under Non-Institutional Care
		2022-23		2023-24	
1	Andhra Pradesh	1504	9150	1504	10000
2	Arunachal Pradesh	206	840	206	1719
3	Assam	1380	858	1380	1919
4	Bihar	2088	504	2088	4001
5	Chhattisgarh	1974	288	1974	1137
6	Goa	526	27	526	62
7	Gujarat	1651	506	1651	450
8	Haryana	1239	5155	1239	643
9	Himachal Pradesh	805	1347	805	1352
10	Jammu and Kashmir	817	1398	817	4024
11	Jharkhand	1219	3086	1219	4629
12	Karnataka	3182	3875	3182	12449
13	Kerala	697	1133	697	1455
14	Madhya Pradesh	2292	2377	2292	13715
15	Maharashtra	3654	9844	3654	21680
16	Manipur	2121	1120	2121	1288
17	Meghalaya	972	1028	972	1083
18	Mizoram	914	591	914	1516
19	Nagaland	493	752	493	779
20	Odisha	4153	1772	4153	3697
21	Punjab	607	612	607	4150
22	Rajasthan	2560	239	2560	933
23	Sikkim	526	323	526	460
24	Tamil Nadu	7785	2975	7785	5411
25	Tripura	829	305	829	1373
26	Uttar Pradesh	3238	1766	3238	10000
27	Uttarakhand	700	847	700	1817
28	West Bengal	6220	1670	6220	2750
29	Telangana	1129	6454	1129	4858
30	Andaman & Nicobar	308	0	308	1
31	Chandigarh	202	199	202	309
32	Dadra & Nagar Haveli and Daman & Diu	28	519	28	984
33	Ladakh	25	29	25	411
34	Lakshadweep	0	0	0	0
35	Delhi	1206	980	1206	635
36	Puducherry	690	106	690	171
Total		57940	62675	57940 (*)	121861

(*) Number of children may vary depending on rehabilitation, restoration and new admissions in the CCI's.

II. THE STATE-WISE FUND RELEASED UNDER MISSION VATSALYA SCHEME INCLUDING STATE OF ANDHRA PRADESH (FY- 2021-22 and 2022-23)

(Rupees in Lakhs)

Sl. No.	Name of the State/UT	2021-22	2022-23
1	Andhra Pradesh	476.46	3677.98
2	Arunachal Pradesh	487.92	2936.49
3	Assam	864.69	3734.67
4	Bihar	2203.21	3454.25
5	Chattisgarh	1870.35	765.05
6	Goa	3.43	5.77
7	Gujarat	697.24	2329.53
8	Haryana	931.24	2938.82
9	Himachal Pradesh	1453.90	3091.73
10	Jammu & Kashmir	1929.69	2822.85
11	Jharkhand	1248.02	743.48
12	Karnataka	4252.11	5856.93
13	Kerala	607.45	1284.89
14	Madhya Pradesh	3057.44	4690.78
15	Maharashtra	5467.46	7132.66
16	Manipur	3606.76	4826.75
17	Meghalaya	1005.91	333.07
18	Mizoram	1957.58	1503.31
19	Nagaland	1842.69	2630.86
20	Orissa	4019.15	3755.49
21	Punjab	172.57	1069.08
22	Rajasthan	1542.75	6600.22
23	Sikkim	807.59	1047.25
24	Tamil Nadu	7669.71	5102.93
25	Telangana	3850.65	2824.95
26	Tripura	977.46	159.54
27	Uttar Pradesh	4553.91	6604.67
28	Uttarakhand	507.90	365.91
29	West Bengal	3970.45	2663.81
30	Andaman & Nicobar Island	7.50	374.79
31	Chandigarh	162.83	523.78
32	Dadra & Nagar Haveli Daman & Diu	142.98	389.90
33	Delhi	794.51	1506.95
34	Lakshadweep	5.05	----
35	Ladakh	126.17	142.44
36	Puducherry	271.50	584.46
Total		63546.23	88476.04
